

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**MISCELLANEOUS APPLICATION NO.170/00211/2021  
IN  
CONTEMPT PETITION NO.170/00116/2020  
IN  
ORIGINAL APPLICATION NO.170/01206/2019**

**DATED THIS THE 18<sup>TH</sup> DAY OF JUNE, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)  
(On video conference from Central Administrative Tribunal, Chandigarh  
Bench, Chandigarh)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)  
(On video conference from his residence at Bangalore)**

S. Pandia Nedunchezhiyan  
S/o Subramanian Samuel  
Aged about 63 years  
Master Gazetted (Retd.)  
Rashtriya Military School (RMS),  
C/o K Amrendra,  
# No. 136, Peer Layout,  
Bairmeshwara Nagar  
Nelamangala . 562123,  
Bangalore rural Dt.

o .Petitioner

(By Advocate Shri. K Hanifa. through video conference)

Vs.

1. Dr. Ajay Kumar IAS,  
Secretary,  
Room No. 101, South Block  
Ministry of Defence (Govt. of India)  
New Delhi . 110011.
2. Shri. Satish Singh  
Joint Secretary (BRO/Ceremonial/Trg)  
E-Block, Dalhousie Road,  
Ministry of Defence, (Govt. of India)  
New Delhi . 110011.

3. Shri. Pawan Kumar  
Under Secretary,  
Room No. 101, D1 Wing, Sena Bhavan,  
Ministry of Defence, (Govt. of India)  
New Delhi . 110011.
4. Lt. Gen A S Bhinder  
Deputy Chief of Army Staff (IS &T)  
Dte Ge. Of Mil. Trg.  
General Staff Branch,  
Integrated Head Quarters (Army)  
DHQ PO,  
New Delhi- 110011
5. Shri. Gautam Kumar Chaudhary  
The Director (MT-7)  
Dte. Gen. of Mil. Trg,  
General Staff Branch,  
Integrated Head Quarters (Army)  
DHQ PO,  
New Delhi- 110011 .
6. Lt. Col Dipankar Choudhury  
The Principal  
Rashtriya Military School (RMS)  
Bangalore . 560025.

o .Respondents

(By Shri. S Sugumaran, Senior Panel Counsel . through video conference.)

#### **ORDER(ORAL)**

#### **PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri. S Sugumaran, learned counsel for the respondents while placing on record the compliance report dated 17.06.2021 stated that the order dated 05.03.2020 passed by this Tribunal in OA No. 1206/2019 has already been complied with and, therefore, nothing survives in the present Miscellaneous Application No. 211/2021.

2. The fact as stated by Shri. S Sugumaran has not been disputed by Shri. K Hanifa, learned counsel for the petitioner.

3. Accordingly, the Miscellaneous Application No. 211/2021 is disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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